

on 25 April 1990 to Unstarred Question No. 6515 regarding Exemption of Telephone Services from Consumer Protection Act and State:

(a) whether the advice given by the Ministry of Law and Justice has since been conveyed to the Ministry of Communications regarding the application of consumer Protection Act, 1986 to the Department of Telecom;

(b) if so, the response of the Ministry concerned regarding the coverage of Consumer Protection Act, 1986 and the date with effect from which the advice has been accepted; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) to (c). The Telephone services provided by Deptt. of Telecommunication are covered under the Consumer Protection Act, 1986 and the same 4th August, 1989. Recently, Deptt. of Telecommunication has approached Deptt. of Civil Supplies and Ministry of Law and Justice seeking exemptions for Telephone Services from the purview of Consumer Protection Act, 1986. The Deptt. of civil supplies is not in favour of granting any exemption.

[*Translation*]

Opening of Dispensary in Housing Complex Vasant Vihar, New Delhi

10193. SHRI RAJVEER SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to open a dispensary in Central Housing Complex, Vasant Vihar, New Delhi;

(b) if so, when it will start functioning;

and

(c) if not, the arrangements made to remove the difficulties of residents there?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). The question of opening an allopathic dispensary in Vasant Vihar will be considered on availability of suitable accommodation. At present, the residents of Vasant Vihar are availing CGHS facilities from the nearby dispensaries.

[*English*]

Purchase of Medical equipments

10194. DR. BHAGWAN DASS RATHOR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the irregularities being committed in the purchases of medical equipments under the guise of proprietary basis in most of the leading hospitals in Delhi;

(b) whether Government are aware of the Facts that medical equipments worth crores of rupees are lying in the stores and sub-stores of L.N.J.P. Hospital, G.T Bahadur Hospital, M.A. Medical College, A.I.I.M.S. and other leading hospitals of Delhi since these are actually not required; and

(c) whether Government intend to set up an enquiry committee to look into these unhealthy practices to save foreign exchange worth crores of rupees every year?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). The information is being collected and will be laid on the Table of the House.